

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**CP No.063/00184/2018 IN
OA No.063/00854/2018 &
MA No.063/01905/2018 &
MA No.063/01906/2018 &
MA No.063/00120/2019**

Chandigarh, this the 21st day of January, 2019

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Om Prakash II son of Sh. Ishwar Dutt, aged 58 years
2. Narinder Singh Shandilaya son of Sh. Bhavani Singh, aged 56 years
3. Rajinder Kumar Aggarwal son of Shri Madan Lal Aggarwal, aged 55 years
4. Devi Chand S/o Sh. Indru Ram, aged 56 years
5. Mohan Lal S/o Sh. Bal Mukand, aged 55 years
6. Prakash Chand S/o Dhani Ram, aged 54 years
7. Baldev Kumar S/o Sh. Tulsi Dass, aged 48 years
8. Girdhari Lal S/o Sh. Kirpa Ram, aged 47 years
9. Roshan Lal S/o Sh. Sita Ram, aged 45 years
10. Dinesh Kumar II S/o Sh. Ram Krishan, aged 44 years
11. Het Ram S/o Sh. Jagat Ram, aged 46 years
12. Jit Paul S/o Sh. Kimti Lal, aged 40 years
13. Tek Chand S/o Sh. Bala Dutt, aged 42 years
14. Amarjeet Mehta S/o Sh. Tara Chand, aged 41 years
15. Chintamani S/o Sh. Palak Ram, aged 58 years
16. Harish Kumar S/o Sh. Bali Ram, aged 54 years
17. Kuldeep S/o Sh. Ram Krishan, aged 58 years
18. Gian Dutt S/o Sh. Bhagat Ram, aged 50 years

All working as Lab Attendant in the office of Director, Central Research Institute, Kasauli, District Solan, Himachal Pradesh. Pin 173204 (Group 'C')

....PETITIONERS

(Present: Mr. V.K. Sharma, Advocate)

VERSUS

1. Ms. Preeti Sudan, Secretary (H&FW), Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi-110011
2. Dr. S. Venkates, Director General of Health Services, Ministry of Health & Family Welfare Nirman Bhawan, New Delhi-110011.
3. Dr. A.K. Tahlan, Director, Central Research Institute, Kasauli, Himachal Pradesh-173204.

....RESPONDENTS

(By Advocate: Mr. Sanjay Goyal)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

MA No.063/01905/2018 is allowed and the petitioners are allowed to file the present joint Contempt Petition.

The present Contempt Petition has been filed for non-compliance of directions of this Tribunal as contained in order dated 24.7.2018 passed in O.A. NO. 63/854/2018 whereby the O.A. was allowed and the impugned orders (Annexures A-1 & A-2) were set aside and the petitioners were held entitled for grant of Patient Care Allowance in terms of the decision dated 17.08.2012 rendered in O.A. NO. 147/HP/2012- **Jitender Singh & Ors. Vs. Union of India and Ors.** within a period of three months from the date of receipt of certified copy of the order.

2. Respondents have filed a compliance affidavit annexing therewith documents marked as Annexure R-1 & R-2, wherein it has been stated that in compliance to directions of this Tribunal, the

matter was referred to Department of Expenditure, Ministry of Finance by the Ministry of Health and Family Welfare for concurrence/approval and it has been agreed to grant Patient Care Allowance to all the petitioners in the O.As in terms of order passed in O.A. NO. 147/HP/2012 subject to obtaining advice from the Ministry of Law and Justice. It is further submitted that the matter has already been forwarded to Ministry of Law and Justice. Learned counsel for respondents submits that 6 weeks further time may be granted to the authorities to implement the order as concurrence has already been granted by the Ministry of Finance.

3. In view of above we are satisfied, that the respondents are in the process of implementing the order of this Tribunal and there is no deliberate disobedience on their part. As prayed, further 6 weeks are granted to the respondents to comply with the order of this Tribunal. The C.P. stands disposed of accordingly. Notice issued is discharged. Pending M.As also stand disposed of, as such.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 21.01.2019.

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